

**IN THE INCOME TAX APPELLATE TRIBUNAL
GAUHATI BENCH, KOLKATA**

(E- court)

[Before Shri A. T. Varkey, JM & Dr. Arjun Lal Saini, AM]

**I.TA No. 198/Gau/2018
Assessment Year: 2014-15**

Shree Gobind Udyog Pvt. Ltd PAN: AAECs 7803G	Vs.	The ACIT, Cir-4, Guwahati
Appellant		Respondent

Date of Hearing	04.06.2020
Date of Pronouncement	05. 06.2020

For the Appellant	None
For the Respondent	Shri P. Mrinal Kr. Das, Addl CIT, ld.DR

ORDER

PER SHRI A.T. VARKEY, JM

This appeal is preferred by the assessee against the order of Ld. Pr. CIT , Guwahati-2 dated 21-03-2018 passed u/s. 263 of the Income-tax Act, 1961 (in short, the ‘Act’ hereinafter).

None appeared on behalf of the assessee.

3. At the outset it has been brought to our notice that assessee wishes to withdraw the appeal, since there is no grievance left for the assessee after the consequential order passed by the TPO. The ld. DR has no objection in assessee withdrawing the appeal. In the light of aforesaid discussion, we allow the assessee to withdraw the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05 -06-2020

Sd/-
Arjun Lal Saini
Accountant Member

Sd/-
A.T. Varkey
Judicial Member

Dated 05 -06-2020

PP(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant/Assessee: M/s. Shree Gobind Udyog Pvt. Ltd Near Railway Line, Bansbari Road, Barpeta Road, 781315, Assam.
2. Respondent/Revenue: The Asstt. Commissioner of Income Tax Circle-4, Guwahati, Guwahati-
3. CIT,
4. CIT(A), Guwahati-1, Guwahati
5. DR, Guwahati Benches, Guwahati

**PP/SPS True Copy By By Order

Assistant Registrar
ITAT Kolkata